

to above, a surveillance mechanism has been put in place by the State Government to check cases relating to foreign and suspicious funding, including Hawala and cases under Prevention of Money Laundering Act.

Distinguishing people on the basis of citizenship

1669. SHRI SANJAY RAUT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any action has been taken to distinguish people on the basis of citizenship in the North-Eastern parts of the country;

(b) if so, what are the steps taken and the results till date;

(c) whether Government has thought of any procedure of deporting many people back to Bangladesh; and

(d) if so, the data on the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) Powers have been delegated to the State Governments/Union Territory Administrations for detection and deportation of illegal migrants under the Foreigners Act, 1946. 100 Foreigners Tribunals have been set up in Assam for detection and deportation of illegal migrants. The work of updation of the National Registrar of Citizens for distinguishing between Indian citizens and illegal immigrants is in full swing in the North-Eastern state of Assam.

(c) and (d) Deportation of illegally staying foreign national is a continuous process. The powers of identification, detention and deportation of illegal foreign nationals including Bangladeshi nationals have been delegated to the State Government and Union Territories Administration under section 3(2)(c) of the Foreigners Act, 1946. As per available information, approximately, 40082 Bangladeshi nationals were deported during the period 2008-2015.

Incidents of infiltration

1670. SHRI SANJAY RAUT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the incidents of infiltration have gone up along the international border in Punjab and Jammu and Kashmir;